

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MTC ECOM Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MTC ECOM Private Limited
2.	Date of incorporation of corporate debtor	08/12/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2011PTC224691
5.	Address of the registered office and principal office (if any) of corporate debtor	201 A, 2nd Floor, Pinnacle Corporate Park, Building No.19, A Wing, BKC, Bandra East, Mumbai 400051, MH
6.	Insolvency commencement date in respect of corporate debtor	17 th August, 2020
7.	Estimated date of closure of insolvency resolution process	13th February, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilip Vasudeo Gupta Registration No.: IBBI/IPA-002/IP-N00765/2019-2020/12484
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add.: No 8, Ellora CHS Ltd, Behind Abhyudaya Bank Ltd, Daftary Road, Malad East, Mumbai – 400097, MH Email : ipdilipgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: No 8, Ellora CHS Ltd, Behind Abhyudaya Bank Ltd, Daftary Road, Malad East, Mumbai – 400097, MH Email: mtccirp@gmail.com
11.	Last date for submission of claims	31st August, 2020 (Due to Covid-19, Office of the IRP is temporarily closed. Request all creditors to submit their respective claims through email only) Email: mtccirp@gmail.com
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address:N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MTC ECOM Private Limited** on 17th August, 2020.

The creditors of **MTC ECOM Private Limited**, are hereby called upon to submit their claims with proof on or before 31st August, 2020 to the interim resolution professional at the address mentioned against entry No. 10. [Due to COVID-19, office of the IRP is temporarily closed. Request all creditors to submit their respective claims through email only, the email address being mtccirp@gmail.com]

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Dilip Vasudeo Gupta
Registration No.: IBBI/IPA-002/IP-N00765/2019-2020/12484
Date and Place : : Mumbai, 20th August, 2020